

ITEM NO.21

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 38149/2025

[Arising out of impugned final judgment and order dated 24-02-2025 in WRITC No. 15604/2021 passed by the High Court of Judicature at Allahabad]

BRICK RISE DEVELOPERS PVT. LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

[ONLY IA NO. 181282/25 AND IA NO. 181276/25 IS LISTED UNDER THIS ITEM]

IA No. 181282/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 181276/2025 - INTERVENTION/IMPLEADMENT

Date : 26-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Narang Gagan Jasvinder Singh, AOR
Mr. Vinit Trehan, Adv.
Ms. Urvi Syal, Adv.
Mr. Yash Srivastava, Adv.
Ms. Shreya Singh, Adv.

For Respondent(s) Mr. Sameer Jain, Adv.
Mr. Suvigya Awasthy, Adv.
Mr. Vivek Joshi, Adv.
Mr. Deepesh Raj, Adv.
Mr. Nishant Pandey, Adv.
Mr. Ved P. Singh, Adv.
Mr. Abhinav Kumar, Adv.
Mr. Kushagra Pandey, AOR

Mr. Himanshu Shekhar, AOR
Mr. M L Lahoty, Adv.
Mr. Anchit Sripat, Adv.
Mr. Arvind Kumar, Adv.
Ms. Siddhi Bohra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 181282/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 181276/2025 - INTERVENTION/IMPLEADMENT

Application for intervention is allowed.

After hearing the learned Senior counsel appearing
for the parties, the following orders are passed:

(i) Conditional occupancy certificates shall be granted to the applicants within a period of six weeks for the 6 towers for which application(s) are pending with the NOIDA;

(ii) Such conditional occupancy certificates shall be subject to the final outcome of the Special Leave Petitions and any directions to be passed by this Court;

(iii) The petitioner shall be responsible for the development of any sports/recreational facilities as per the sports city scheme and the sub-lease deed for Plot No-SC-02/H&I, Sector-150, NOIDA;

(iv) All consequent and necessary approvals shall be granted in accordance with the NOIDA's building regulations and byelaws. This shall be followed by delivery of possession;

(v) We make it clear that the grant of the conditional occupancy certificates to the applicants shall not be treated as a precedent *qua* other

allottees in the sports city.

We also take note of the fact that the payments due have already been a made.

The application for directions stands disposed of accordingly.

List the matters in due course.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(CHETNA BALOONI)
COURT MASTER (NSH)